हो सकता है कि कई बच्चों की मौत हो गई हो। पहाड़ों में यह एक समस्या है। बहुत से गांव ऐसे है, जो पहाड़ों के नीचे बसे हुए हैं। वे दुर्धटना के शिकार हो सकते है । स्टेट गवर्न-मेंट को खास तौर पर घ्यान देना चाहिए कि उनकी झाबादी को कसे महफूज करे। भारत सरकार का इतना ही फर्ज है कि वह इसमें स्टेट गवर्नमेंटस की सहायता करे । मगर स्टेट गवर्नमेंटस फलड वगैरह किसी भारी दुर्घटना के सिलसिले में हमसे सहायता मांगे, तो हम नान-प्लान फंडज में से सहायता दे सकते है । भारत सरकार ऐसे हादिसों में 75 फीसदी सहायता देती है, ग्रगर स्टेट गवर्नमेट 25 फीसदी ग्रपनी तरफ से मिला कर किसी की मदद करना चाहे । इस बारे में हमारे कायदे बने हुए है । महायता मिलती रदी है, मिल रही है, मिलेगी, ग्रब भी मिल सकती है । लेकिन इन घटनाग्रो की सारी जिम्मेदारी भारत सरकार नही सम्भाल सकती है । मैं इस मामले में माफी चाहता हं

## PETITION RE CONVERSION OF LATUR-MIRAJ NARROW-GAUGE RAILWAY LINE INTO BROAD-GAUGE LINE

SHRI R. K. MHALGI (Thane): SIR, I beg to present a petition signed by Shri G. S. Rahirkar and others regarding conversion of Latur-Miraj narrow-gauge railway line into a brond-gauge line.

12.37 hrs.

## BRAHMAPUTRA BOARD BILL\*

THE MINISTER OF IRRIGATION (SHR1 KEDAR PANDEY): Sir, I beg to move for leave to introduce **a** Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith.

## MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith."

The motion was adopted.

SHRI KEDAR PANDEY: I introduce the Bill.

12.38 hrs.

MATTERS UNDER RULE 377

(i) RENEWAL OF LICENCE OF SHRI SEETHARAM COOPERATIVE SUGARS LTD. KOTT,-KOTA, ANDHRA PRADESH

MR. SPEAKER: Matter under rule 377.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sic, the Government of India granted a licence to set up a sugar unit under cooperative sector at Kottakota, Narsipatnam Taluk, Visakhapatnam district in Andhra Pradesh on 23-2-74. Accordingly, a cooperative sugar factory known as Sri Seetharam Cooperative Sugars Ltd., Kottakota was registered in the year 1974. The management was not able to collect share capital in time due to the drought conditions and lack of inter-Then a new management est. came and vigorously collected the share capital but not completely. Now the Government of India called upon the above sugar factory to state their case within 30 days against the proposal to revoke the licence. After that, the Management requested to extend the time up to 37-12-1981 since they were not able to collect the required capital as the elections interfered with their work. The management collected Rs. 20 lakhs already. Some thousands of small and marginal farmers paid the share capital by taking loans from cooperative credit societies. They are having a great hope that the factory would come into being and help them to stabilize their income. Narsipatnam Taluk in Visakhapatnam district is a

\*Published in Gazettee of India Ex- Extraordinary Part II, section 2, dated 1-7-80.

Matters under, 250 Rule 377